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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

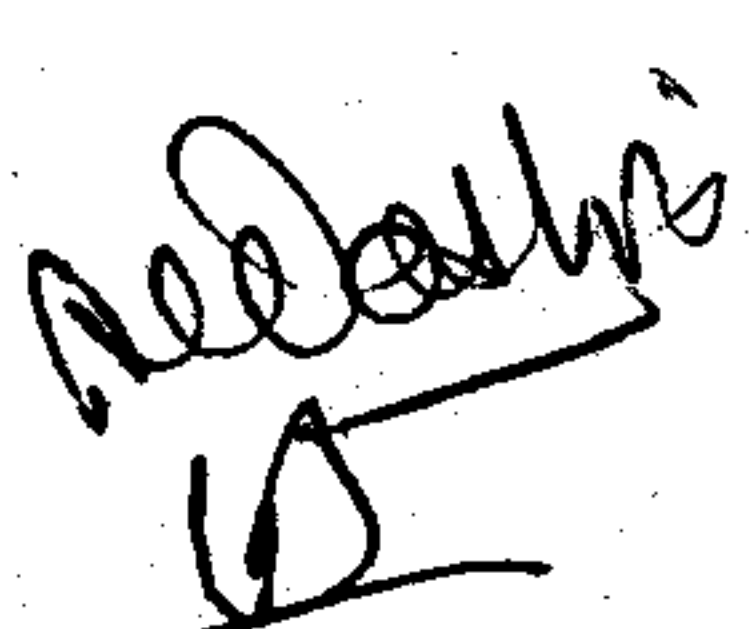
Co. Appeal No. 34/59/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: Niklesh Tirthdas Nihlani.
V/s.
Shah Poddar Nihlani Organisers Pvt Ltd & ors.

Section of the Companies Act: Section 59 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AS WISH, C. DOSHI	PCS	Resp. co	
2.	DHIREN R. DAVE	PCS	Petitioner	

ORDER

Learned PCS Mr. Dhiren Dave present for Appellant. Learned PCS Mr. Ashish Doshi present for Respondent no. 1. None present for other Respondents.

Proof of service of copy of application on Respondent filed.

Learned PCS Mr. Ashish Doshi filed Memorandum of Appearance for Respondent no. 1.


Heard arguments of Learned PCS for Appellant and Learned PCS for Respondent no. 1.


Having considered the pleading and section 59 of companies Act, 2013 this appeal is admitted.

Respondent shall file reply within three weeks, if any, serving a copy in advance to the appellant. Appellant shall serve copy of this order on other Respondents and shall file proof of service.

Learned PCS for Respondent no. 1 made a statement that company is not going to affect the transfer of shares till the next date of hearing.

List the matter on 05.12.2017 for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of October, 2017.